

SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES – GANDHIGRAM TRUST, GANDHIGRAM

NOTIFICATION NO.78/2015 [F.NO.V.27015/4/2015-SO(NAT.COM)]/SO 448(E), DATED 11-2-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) Number S.O. 1295(E), dated 4th June, 2008, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 3, "Sustainability and building corpus fund for children's home/hospital/educational Institutions of Gandhigram Trust" by "Gandhigram Trust, Gandhigram - 624302, Dindigul District, Tamilnadu", as an eligible project or scheme for a period of three years beginning with financial year 2008-09 and which was extended further *vide* Notification Number S.O. 1389(E), dated 14-6-2011 for a period of three years commencing with financial year 2011-12;

And whereas by Notification Number S.O. 1389(E), dated 14.6.2011 the estimated cost was enhanced from 'Rs.50.00 lakh to Rs.100 lakh including corpus fund of Rs.50 lakh;

And whereas the said project or scheme is likely to extend beyond six years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), (a) hereby notifies the scheme or project "Sustainability and building corpus fund for children's home/hospital/educational Institutions of Gandhigram Trust", which is being carried out by "Gandhigram Trust, Gandhigram - 624302, Dindigul District, Tamilnadu", without any change in the approved cost of Rs.100 lakh including corpus fund of Rs. 50 lakh, for a further period of three years commencing with financial year 2014-15, i.e., 2014-15, 2015-16 and 2016-17.

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